

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 226**  
**(IB)-556(ND)2020**  
**IA-6700/2023, IA-6703/2023,**  
**IA-6317/2023, IA-643/2024**

**IN THE MATTER OF:**

**M/s. Computer Junction Private Limited** ... **Applicant**

**Versus**

**M/s. Nysa Communication Private Limited.** ... **Respondent**

**Under Section: 9 of IBC, 2016 (CIRP)**

**Order delivered on 24.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Abhishek Naik, Adv. Gulafsha Kureshi,  
Adv. Rachit Mittal, Adv. Parish Mishra, Adv.  
Adarsh Srivastava, Adv. Divyanshu

**For the Respondent** :

**For the RP** : Adv. Ahsan Ahmad, Adv. Animesh Kumar, Adv.  
Rajiv Ranjan, RP Rajesh Kumar Parakh,

**For the IT Deptt.** : Sr. St. Counsel Shlok Chandra with Adv.  
Madhavi Shukla, Adv. Priya Sarkar Jr. St.  
Counsel

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-6700/2023:** For the reasons stated therein, **the IA is allowed**, and the report certifying reconstitution of the CoC is kept on record subject to all just exception.

**IA-6703/2023:** For the reasons stated therein, **the IA is allowed**, and the revised report of list of Creditors qua the CD is kept on record subject to all just exception.

**IA-6317/2023, IA-643/2024:** It is already 05 pm. Let the IAs be listed on 16.05.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**